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Government of India
Ministry of Commerce & Industry
Department of Commerce
(Directorate General of Foreign Trade)
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Notification No. 49/2026-27

New Delhi, 10th November, 2026

Subject: Amendment in Export Policy of Waste and Scrap of Primary Cells, Primary Batteries and Electric Accumulators (Lithium-Ion Battery Black Mass) under ITC (HS) 85491400 - regarding.

S.O. (E): The Central Government, in exercise of powers conferred by Section 3 read with Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2023, hereby amends the export policy of the item under Chapter 85 of ITC (HS), Schedule – II of Export Policy as under:

ITC (HS) Code	Description	Existing Policy	Revised Policy
8549 1400	Waste and scrap of primary cells, primary batteries and electric accumulators; spent primary cells, spent primary batteries and spent electric accumulators: - Unsorted and not containing lead, cadmium or mercury	Free	Prohibited

2. This Notification shall come into effect immediately. The provisions of Para 1.05 of the Foreign Trade Policy, 2023 regarding transitional arrangement shall be applicable under this Notification.

Effect of this notification: The export policy of Waste and scrap of primary cells, primary batteries and electric accumulators; spent primary cells, spent primary batteries and spent electric accumulators – Unsorted and not containing lead, cadmium or mercury (Lithium-Ion Battery Black Mass) under ITC (HS) Code **85491400** is amended from 'Free' to 'Prohibited' with immediate effect, until further orders.

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